

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 101

IA(I.B.C)/1397(CH)2024
And
C.P. (IB)/108(CH)2024

IN THE MATTER OF:

Nirmala Devi (PG)

...

Petitioner

Under Section: 94(1), 60(5), IBC 2016

Order delivered on 09.07.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Vishisht, Advocate

ORDER

IA(I.B.C)/1397(CH)2024

This is an application filed under Section 60(5) of the IBC, 2016 and read with Rule 11 of the NCLT Rules, 2016 for placing on record the amended prayer in the main petition filed under Section 94(1) of IBC, 2016. The same is taken on record subject to just exceptions. Thus, IA(I.B.C)/1397(CH)2024 is disposed of accordingly with a direction to tag the same with the main petition for reference purpose.

C.P. (IB)/108(CH)2024

As per the order dated 10.06.2024, Mr. Gurdev Bassi, RP's credentials have been checked and verified by the Registry. As per the said report, no adverse remark has been found against the said Insolvency Professional in the website of ibbi.gov.in. Thus, Mr. Gurdev Bassi, is appointed as Resolution

Professional under Section 97 of the I&B Code, 2016 and is directed to comply with the provisions of Section 99 of the I&B Code, 2016. The RP is directed to file report within ten days and supply a copy of the report to the personal guarantor and creditor as provided in Section 99(10) of IBC, 2016.

Objections to the report, if any be filed within two weeks thereafter, with a copy in advance to the counsel opposite. Response thereto, if any be filed within one week thereafter, with a copy in advance to the counsel opposite.

Learned counsel for the petitioner is directed to inform the RP about his appointment during the course of the day.

List the matter on 28.08.2024.

Sd/-

(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-

(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)